

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RENU PROPTECH PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of corporate debtor | Renu Proptech Private Limited |
| 2. Date of incorporation of corporate debtor | 02/02/2011 |
| 3. Authority under which corporate debtor is incorporated / registered | ROC-Delhi |
| 4. Corporate Identity No./Limited Liability Identification No. of corporate debtor | U70102DL2011PTC213321 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | 31, Jangpura Road Bhogal New Delhi 110014 |
| 6. Insolvency commencement date in respect of corporate debtor | 25 th July 2023 |
| 7. Estimated date of closure of insolvency resolution process | 21 st January 2024 (180 days from the date of commencement of resolution process) |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Name: Gagan Gulati Reg. Number: IBBI/IPA-002/IP N00893/2019-2020/12832 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: advocategulati@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional | Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: cirp.renuproptech@gmail.com |
| 11. Last date for submission of claims | 08 th August 2023 |
| 12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Renu Proptech Private Limited** on 25th July, 2023

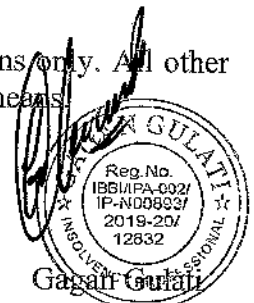
The creditors of **Renu Proptech Private Limited** are hereby called upon to submit their claims with proof on or before 08th August 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27.07.2023

Place: New Delhi



IRP of Renu Proptech Private Limited

IBBI/IPA-002/IP-N00893/2019-2020/12832

LOCAL RETAIL RICE PRICES ROSE 10% imports to

supply of the following items:-

| S.No. | Tender No. | Brief Description | Qty. | Closing Date |
|-------|------------|---------------------------------------|-----------|--------------|
| 01 | 07220314B | BALL JOINT ROLL LINK FOR FIAT BOGIE | 4193 NOS | 15-08-23 |
| 02 | 14230857A | DISSOLVED ACETYLENE GAS | 6662 CUM | 21-08-23 |
| 03 | 11231521B | HEX. HEAD BOLT, STEEL, M12 X 50 - 8.8 | 36564 KGS | 21-08-23 |
| 04 | 07231487 | AUXILIARY RESERVOIR, 200 LITERS | 221 NOS | 24-08-23 |
| 05 | 07231127 | OVERHAULING KIT FOR IAI MAKE | 1555 SET | 03-10-23 |

Note: 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details. 2. No Manual offer will be entertained. *
Tender Notice No. 37/2023-2024 Dated: 26/07/2023

SERVING CUSTOMERS WITH A SMILE 2309/23

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

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Gagan Gulati
IRP of Renu Proptech Private Limited
IBBI/IPA-002/IPN00893/2019-2020/12832

Date : 27.07.2023
Place : New Delhi

REC profit up 21%, highest ever in Q1

MANISH GUPTA
New Delhi, July 26



STATE-OWNED REC Ltd (formerly Rural Electrification Corporation) on Wednesday reported its highest-ever first quarter standalone profit of ₹2,961 crore, up 21% from ₹2,447 crore profit in the corresponding quarter last year, as per the company filing.

The infrastructure finance company announced 13% hike in its interest income on loan assets to ₹10,465 crore in Q1FY24 as against ₹9,262 crore in last year same quarter. The annualised earnings per share rose to ₹44.96 per share from ₹37.16 a share.

Briefing the media, REC CMD Vivek Kumar Dewangan said that the loan sanctions shot up 52% to ₹90,797 crore in the April-June quarter this fiscal, and the disbursements jumped 174% to ₹34,133 crore. At this rate, the disbursement can be as high as ₹1.3 trillion for the current fiscal, as against ₹96,000 crore in FY23.

"The board of directors has declared the first interim dividend of ₹3 per equity share (on face value of ₹10 each) for the financial year 2023-24. And, August 14 has been fixed as record date for payment of interim dividend," the CMD

said. REC, which provides finance to state electricity boards, state utilities and the private power infrastructure companies, said the loan book has maintained its growth trajectory and has increased by 17% to ₹4.54 trillion as against ₹3.88 trillion as at June 30, 2022.

"During Q1FY23, the company has raised \$750 million 5-year 144A/Reg-S Green Bonds under its global medium-term note programme. These bonds are exclusively listed on IFSC international stock exchanges, India INX and NSE IFSC in GIFT City, Gujarat," the company said in a statement.

Dewangan said that REC plans to become a net zero NP company by December 2023. "We have not added any new non performing asset (NPA) in the last six quarters," he said.

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New Delhi



हीरो हाउसिंग फाइनांस लिमिटेड

राजका कार्यालय : 37, कम्प्यूटरी सेंटर, बंगला लोक, बंगला विहार, नई दिल्ली-110057
पंजी. कार्यालय : कम्प्यूटरी सेंटर, बंगला लोक, बंगला विहार, नई दिल्ली-110057 फोन :
011-49357000, टोल फ्री नम्बर : 18002126900
ईमेल : customer.care@herohf.com वेबसाइट : www.herohousingfinance.com
CIN: U65192DL2016PLC30148

शुद्धिपत्र

यह ऋणधारक कानव कहोल, प्रियमवदा त्रिपाठी से संबंधित क्रम सं. 3 में सम्पत्ति के लिए 26.7.2023 को जनसत्ता-दिल्ली में प्रकाशित प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9 (1) के अंतर्गत अचल सम्पत्तियों की बिक्री के लिए हमारी सार्वजनिक सूचना (ई-नीलामी) के संदर्भ में है जिसमें ऋण खाता सं. HHFDELLAP19000001340 में सम्पत्ति के विवरण में क्रम सं. 2 में फ्लैट नं. को इस प्रकार पढ़ें: "निर्मित फ्लैट नं. यू 203" की जगह निर्मित फ्लैट नं. यू 103" अन्य सभी विषय वस्तु अपरिवर्तित रहेंगे। अनजाने में हुई गलती के लिए अत्यधिक खेद है।
दिधि : 27.7.2023
स्थान : दिल्ली-एनसीआर

हस्ता/- प्राधिकृत अधिकारी
कृते, हीरो हाउसिंग फाइनांस लिमिटेड

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली सूचना

The Annual General Meeting ("AGM") through VC/OAVM, without the physical presence of the Members, is permitted. In compliance with the provisions of the Companies Act, 2013 (the Act), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the Listing Regulations), MCA Circulars and SEBI Circulars, the upcoming 43rd AGM of the Company will be held on **Thursday, 24th Day of August, 2023.** Hence members can join and participate in the AGM through VC/OAVM facility only. Pursuant to the aforesaid MCA Circulars and SEBI Circular, the Notice of 43rd AGM along with the Annual Report for FY 2022-2023 will be sent through electronic mode only, to those Members whose E-mail addresses are registered with the Company/Registrar and Share Transfer Agent ("RTA") or with Depository Participant ("DP")/ Depository. The Company is also providing e-voting during the AGM and remote e-voting facility to all its Members similar to earlier practices.

If your email address is already registered with the Company/RTA or DP/Depository, Notice of AGM along with annual report for FY 2022-2023 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email address with the Company/RTA or DP/ Depository, please follow below instructions to register your email address for obtaining notice, annual report for FY 2022-2023 and login details for e-voting.

Registration/update of e-mail addresses & bank account details:

Physical Holding Send a request to RTA of the Company i.e. MAS Services Limited at T-34, 2nd Floor, Okhla Industrial Area Phase - II, New Delhi - 110020 in duly filled Form No. ISR-1, which can be downloaded from the website of the Company at www.sangalpapers.com under **Investor tab > Financial** as well as RTA's website i.e. www.masserv.com under download tab. You can also send the Form No. ISR-1 with digital signature to RTA's email id investor@masserv.com under copy marked to company at sangalinvestors1980@gmail.com

Demat Holding Please contact your DP and register your email address and bank account details as per the process advised by DP.

E-voting Information:

The Company will provide its shareholders facility of remote e-voting through electronic voting services arranged by NSDL. Electronic voting shall also be made available to the shareholders participating in the AGM. Details regarding the same will be provided in the Notice of the AGM and will also be made available on the Company's website viz. www.sangalpapers.com

The Notice of AGM and Annual Report for FY 2022-2023 will also be available on Company's website www.sangalpapers.com and website of BSE Limited at www.bseindia.com. Members attending the meeting through VC/ OAVM shall be counted for the purpose of Quorum under Section 103 of the Companies Act, 2013.

In case of any query, the Members may contact or write to RTA at address & E-mail ID as mentioned above under copy marked to the Company.

For Sangal Papers Limited

Place : Mawana
Date : 26th July 2023

(Anant Vats)
Company Secretary

नागरिक संहिता: सिद्धरमैया

'वंदेवाद पैदा करने का आरोप ल

को (एजेंसी)।
मुख्यमंत्री सिद्धरमैया ने बुधवार को हिता (यूसीसी) के मुद्दे को केंद्र लोकसभा चुनाव के मद्देनजर पैदा नई दिल्ली, 26 अनावश्यक विवाद करार दिया।
इंडिया मुस्लिम पर्सनल लॉ बोर्ड के आशवासन दिया कि वह अल्पसंख्यकों के अधिकारों सिद्धरमैया के साथ चर्चा के दौरान सदस्यों ने यूसीसी के कार्य मुसलमानों के 'अधिकारों और को खतरे के बारे में चिंता मुख्यमंत्री को बताया कि पिछले के प्रस्ताव को यह कहते हुए कि देश में यूसीसी का कार्यान्वयन

अभियुक्त व्यक्ति की हाजिरी

प्रथम 'ए' सर्वजनिक घोषणा
[अभिव्यक्ति अधिनियम के तहत विचारक सम्पन्न प्रक्रिया] विनियम, 2016]

रेनु प्रॉप्टेक प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ के लिए

| क्र.सं. | व्यक्ति का नाम | संबंधित विवरण |
|---------|---|---|
| 1. | कल्पित देवदार का नाम | रेनु प्रॉप्टेक प्राइवेट लिमिटेड |
| 2. | कल्पित देवदार की तिथि | 02/02/2011 |
| 3. | प्रतिक्रिया दिखाने के लिए कल्पित देवदार निर्दिष्ट/पंजीकृत है। | आर.बी.सी - दिल्ली |
| 4. | कल्पित देवदार की कल्पित देवदार संख्या/संकेत संख्या | U70102DL2011PTC213321 |
| 5. | कल्पित देवदार के पंजीकृत कल्पित देवदार संख्या | 31, जंगपुरा रोड भोगल, नई दिल्ली-110014 |
| 6. | कल्पित देवदार की संख्या में अलग होना अलग अलग तिथि | 25 जुलाई 2023 |
| 7. | अलग होना अलग अलग तिथि के सम्बन्ध की अनुमति तिथि | 21 जनवरी 2024 (समाधान प्रक्रिया शुरू होने की तारीख से 180 दिन) |
| 8. | अंतरिम सम्बन्ध अधिकांश के रूप में कार्यरत अलग होना अलग अलग का नाम और पंजीकरण संख्या | नाम: गगन गुलाटी रजि. संख्या: IBBI/IPA-002/IPN00893/2019-2020/12832 |
| 9. | अंतरिम सम्बन्ध अधिकांश का पता और ई-मेल, वेबसाइट का पता | पंजीकृत पता: ए-179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली-110015 ईमेल पता: advocategulati@gmail.com |
| 10. | अंतरिम सम्बन्ध अधिकांश का पता, पत्राचार हेतु प्रमुख, पता और ई-मेल | पंजीकृत पता: ए-179, प्रथम तल, सुदर्शन पार्क, नई दिल्ली-110015 ईमेल : cirp.renuoptech@gmail.com |
| 11. | दावा प्रस्तुत करने की तिथि | 08 अगस्त 2023 |
| 12. | अंतरिम सम्बन्ध अधिकांश द्वारा निर्धारित धारा 21 की उप-धारा (अ) के तहत (क) के तहत अभिलिखित लेनदारों की श्रेणी, यदि कोई | लागू नहीं |
| 13. | किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट अलग होना अलग अलग के नाम | लागू नहीं |
| 14. | (क) प्राथमिक प्रत्यक्ष और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है। | वेब लिंक: https://bbi.gov.in/home/downloads भौतिक पता: लागू नहीं |

इसके द्वारा नोटिस दिया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल ने 25 जुलाई, 2023 को रेनु प्रॉप्टेक प्राइवेट लिमिटेड की घोषित दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।
रेनु प्रॉप्टेक प्राइवेट लिमिटेड के लेनदारों को 08 अगस्त 2023 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम सम्बन्ध अधिकांश को सतुत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।
वितीय ऋणदाता अपने दावे अलग के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, एक ड्राफ्ट या इलेक्ट्रॉनिक माध्यम से सतुत के साथ दावे प्रस्तुत कर सकते हैं।
दावे के श्रुते अथवा धारक प्रमाण की प्रस्तुति दृष्टनीय होगी।

गगन गुलाटी
रेनु प्रॉप्टेक प्राइवेट लिमिटेड की आई.आर.पी
IBBI/IPA-002/IPN00893/2019-2020/12832

तिथि : 27.07.2023
स्थान : नई दिल्ली

भारतीय
Chamber No. 8, C
B. L. Mishra Advhy
Civil Court, Civil L

PUBLIC NC
Be it known that my client
Singh S/o Late Shri S
and his wife Smt Pushp
487 Phase-I, J.J. Colo
Khadar, Sarita Vihar, I
(Aadhar card No. 291
have severed their rela
and disinherited the
Mr. Banty Yadav a
(daughter in law of my
Smt Pooja and Mr.
S/o Mahabir Singh)
movable and immova
my client has no conct
anyone deals with them
then he/she will himself
responsible for the act/c

PUBLIC NC
Information is given
public at large that my
Rajni Gupta, Mrs. R.
Mr. Neeraj Jain, Mrs.
are the owners of C-3
Nagar Post Office Ch
Ghaziabad, U.P.- 2010
inheritance. Initially,
Kumar Jain was the o
Sale Deed dated 02/0
my clients intend to
Flat. If any person(s)
objection(s) or claim(s)
to the right, title or i
said property please
within 07 days from th
notice on the numbe
mentioned herein be
which my clients shall
responsible in any man

SAN,
Ch. No. 64, F
Tehsil
Ghaz
Mob. No. +91-